



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Srinagar/Jammu.

Notification

Jammu, the 1st February, 2019

SRO 92 .- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of tolls on all imports viz. machinery, equipment and key input materials being brought into the State for special projects like those under Prime Minister's Development Program (PMDP), National Highways, Airports, Railways, Educational and Medical Institutions etc.

Provided that such exemption will only be granted, if the executing organ of the Central Government or the State directly seeks such exemption in advance specifying the number or volume of machinery, equipments or key inputs materials being brought.

Provided further, that such exemption will not be granted if applied for directly by the contracted executing private firm.

Any interpretation or ambiguity regarding exemption in specific special cases would be interpreted or decided only by the Finance Department, Government of Jammu and Kashmir.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Principal Secretary to Government
Finance Department

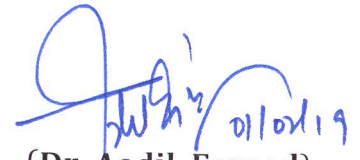
No. ET/Estt/139/2016

Dated:-01 -02-2019

Copy to the:

1. Commissioner/ Secretary to the Government, Power Development Department.
2. Commissioner/ Secretary to the Government, Public Works Department.
3. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
4. Excise Commissioner, J&K.

5. OSD to Hon'ble Advisor (S).
6. Private Secretary to Principal Secretary, Finance Department.
7. Stock file/Incharge Website, Finance.



(Dr. Aadil Fareed)

Under Secretary to Government